



HIGH COURT OF MADHYA PRADESH, JABALPUR

// MEMORANDUM //

Memo No. C/270

Jabalpur, dated 11 January, 2019

III - 1 - 5 / 57 (Chapter 19 Arrears Committee)

To

✓ District and Sessions Judge,
_____, (M.P.)

All in the State.

Subject : Regarding monitoring of priority cases pending in the Subordinate Courts of the State.


Reference : Meeting of Hon'ble Committee Arrears Committee cum Case Management Committee cum Committee for State Court Management System, dated 13.12.18.

As directed, on the subject and reference cited above, I am to inform you that Hon'ble Committee has been pleased to resolved that :-

"The figures placed before this committee show that efforts are being made by the subordinate judiciary, however, many cases are still pending in different categories and pendency is increasing, which is due to regular further addition of new cases in the category.

Having regard to the pendency of the cases cutoff date has been extended upto 31st December 2018, for clearing the pendency of the cases which are more than 5 years, 10 years and 20 years old. Looking to the pendency, it is resolved that all the judges in the Districts be conveyed to make sincere efforts to dispose of priority cases pending for more than 5 years." The resolution of Hon'ble Committee has been approved by Hon'ble the Chief Justice.

Therefore, you are requested to make sincere efforts to dispose of priority cases pending for more than 5 years.



(B. P. SHARMA)
Registrar (DE)

Entd. No. C/271

Jabalpur, dated 11 January, 2019

III - 1 - 5 / 57 (Chapter 19 Arrears Committee)

Copy forwarded to:- Shri Onkar Nath, Member Secretary, SCMS, High Court of M.P. Jabalpur in response to their memo no. 05/SCMS dated 05-01-2019 for information.


(B. P. SHARMA)
Registrar (DE)

:::~


कार्यालय जिला एवं सत्र न्यायाधीश दतिया (म.प्र.)

पृष्ठांकन क्रमांक : 155 /सांख्यिकी/05

दिनांक: 17/01/2019
18

1. प्रभारी अधिकारी, सूचना एवं प्रौद्योगिकी-जिला न्यायालय, दतिया

की ओर माननीय उच्च न्यायालय मध्यप्रदेश जबलपुर का ज्ञापन क्रमांक सी/270 दिनांक 11.01.2019 की प्राप्त मूल प्रति इस निर्देश के साथ प्रेषित कि वे जिला न्यायिक स्थापना दतिया तहसील सेंवडा/भाण्डेर पर पदस्थ समस्त न्यायिक अधिकारियों (जिला न्यायाधीश दतिया को छोड़कर) के ई-मेल एड्रेस पर पांच वर्ष व उससे अधिक अवधि के लंबित प्रकरणों का निराकरण समस्त आवश्यक प्रयास करते हुये प्राथमिकता के आधार पर किये जाने के निर्देश सहित एवं जिला न्यायालय की वेबसाइट पर अपलोड कराए जाने हेतु सिस्टम अधिकारी को निर्देशित कर ई मेल/अपलोड कराया जाकर मूल प्रति (01 पृष्ठ) को ई-मेल रिपोर्ट (Screen shot) सहित कार्यालय में लौटाया जाना सुनिश्चित करावें।


जिला एवं सत्र न्यायाधीश
दतिया (म.प्र.)